

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**  
**A.B.A. No.1892 of 2021**

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Sk. Farmud @ Farmud	...	Petitioner
	Versus	
The State of Jharkhand	...	Opposite Party

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**CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY**

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For the Petitioner	:	None
For the State	:	None

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**Order No.02 Dated- 22.04.2021**

The matter is taken up through video conferencing.

No one turns up on behalf of the parties.

The petitioner is directed to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Sahibganj (M) P.S. Case No.167 of 2019 registered under sections 467/468/471/420/120B/34 of the Indian Penal Code.

Perusal of the record reveals that the allegation against the petitioner is that the petitioner used the registration number of the truck of the informant in another truck and was transporting boulders on the said truck which was seized by the District Mining Officer. It is further averred in the anticipatory bail application that the allegation against the petitioner are all false and the documents related to the said truck are up to date and he never used number plate of any other vehicle and the number BR 11D 7881 is the number plate of a Bolero Jeep. It is also averred that the petitioner has no criminal antecedent as has been mentioned in paragraph no. 13 of the anticipatory bail application. It is next averred that the petitioner is ready to abide by any terms and conditions imposed upon him by this Court and the co-accused persons has already been given the privilege of anticipatory bail by this Court vide order dated 12.02.2020 in A.B.A. No.9424 of 2019.

Considering the facts of the case, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail on the principle of parity with the co-accused persons who have already been given the privileges of anticipatory bail. Hence, in the event of his arrest or surrender within a period of six weeks from the date of this order, he shall be released on bail on depositing cash security of Rs.30,000/- and on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Sahibganj, in connection with Sahibganj (M) P.S. Case No.167 of 2019 with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

**(Anil Kumar Choudhary, J.)**

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